

**Guidelines for Local Commissioner (Investigation)**

- (i) The Local Commissioner, at the very outset, ought to serve a copy of the Order passed by the Court thereby appointing him/her as the Local Commissioner, on the defendant / defendant’s representative present at the site of the commission.
- (ii) The Local Commissioner ought to prepare ‘*On Spot Proceedings*’ and obtain signatures of the parties present thereon.
- (iii) Copy of the ‘*On Spot Proceedings*’ also ought to be given to the defendant / defendant’s representative present at the site of the commission.
- (iv) The Local Commissioner shall file his/her report within two weeks from the date of execution of the commission.
- (v) The infringing goods / material found at the site of the commission, after preparation of the detailed list thereof and duly signed by all the parties present at the site, shall be released on superdari or as directed by the Court.
- (vi) These guidelines are inclusive, not exclusive and being general in nature, subject to any specific directions / orders being passed by the Court concerned.

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